

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.112/11 &  
IA-182/11**

**Dated : 12<sup>th</sup> October, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Bhilangana Hydro Power Limited**

**....Appellant(s)**

**Versus**

**Uttrakhand Electricity Regulatory  
Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant (s): Mr. Sanjay Sen and Ms. Shikha Ohri

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for U.E.R.C. and  
Mr. Pradeep Misra for Transmission Corporation  
of Uttrakhand

**ORDER**

The learned counsel for the respondent, Mr. Pradeep Misra on the basis of the instructions given by the client submits that the transmission network will be completed on or before 30<sup>th</sup> October, 2011 for evacuation of power from appellants project and requests sometime.

In view of the statement made by the learned counsel for the Respondent, the learned counsel for the appellant seeks sometime to get instructions with regard to further course of action in the matter.

Post the matter on **14<sup>th</sup> October, 2011.**

**(Rakesh Nath)**  
**Technical Member**  
ks/ak

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**